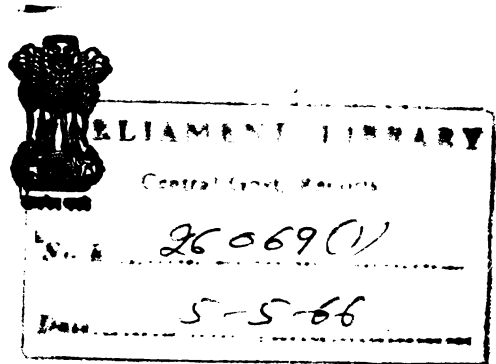


RULES COMMITTEE

SECOND REPORT

(THIRD LOK SABHA)

(Laid on the Table on the 30th April, 1966)



**LOK SABHA SECRETARIA
NEW DELHI**

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PERSONNEL OF THE RULES COMMITTEE

1. Sardar Hukam Singh—*Chairman*
2. Shri S. V. Krishnamoorthy Rao
3. Shri A. E. T. Barrow
4. Shrimati Renu Chakravartty
5. Shri Jagannath Rao Chandriki
6. Shri Lahri Singh
7. Shri Gokulananda Mohanty
8. Shri Chhotubhai M. Patel
9. Dr. Rajendra Kohar
10. Shri Shivram Rango Rane
11. Dr. Sarojini Mahishi
12. Shri Era Sezhiyan
13. Pandit K. C. Sharma
14. Shri Satya Narayan Sinha
15. Shri N. M. Wadiwa

SECRETARIAT

Shri S. L. Shakhder—*Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

SECOND REPORT OF THE RULES COMMITTEE

(THIRD LOK SABHA)

The Rules Committee held their sitting on the 26th April, 1966, to consider certain amendments to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition).

2. The recommendations of the Committee are contained in their Second Report which the Committee authorise to be laid on the Table of the House.

3. With regard to the amendments proposed in the Appendix to this Report, the Committee observe as follows:

4. *Rule 2 (Serial No. 1 of the Appendix).*—The Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) do not at present contain any definition of the term “Leader of the House”. The Leader of the House is primarily responsible for the arrangement, direction and co-ordination of Government business in the House. He may also move procedural motions relating to the business of the House. In the absence of the Prime Minister (if he himself is not the Leader), the Leader of the House acts as the spokesman of the House on ceremonial or formal occasions. He is responsible to the House as a whole and advises the House in every difficulty which may arise.

In Lok Sabha, the Prime Minister was the Leader of the House till the last session. During the current session, the Prime Minister nominated a Minister who is a member of the House to function as the Leader of the House. The Committee consider that the term “Leader of the House” may be defined in the Rules of Procedure of Lok Sabha accordingly, as in the proposed amendment.

5. *Rule 170 (Serial No. 2 of the Appendix).*—On the 9th November, 1962, the House agreed to the following revised procedure regarding Private Members’ Resolutions:—

“A Member who desires to move a Resolution should in the first instance give written intimation to that effect only. The intimation shall be addressed to the Secretary and left at the Parliamentary Notice Office. The names of Members from whom such intimation is received will be balloted and those securing the first four places in the ballot will be eligible to give notice of one Resolution each. Those Resolutions, if admitted, will be put down in the List of Business”.

The above procedure is accordingly being followed since then and is working very satisfactorily. The Committee consider that in order to bring the provisions of the rules in line with the actual procedure being followed in this regard, and also in conformity with the provisions of rule 31 (4), it is necessary that the proposed rule may be substituted for the existing rule 170.

6. *Rule 374 (Serial No. 3 of the Appendix).*—It is implicit in the existing sub-rule (2) of Rule 374 that a motion should be moved for the suspension of a member before the question is put by the Speaker. In actual practice also, when a member is named by the Speaker under sub-rule (1) of Rule 374, a regular motion is made by the Leader of the House or any other member that “Shri...be suspended from the service of the House for...days”. The motion is then put to the vote of the House by the Speaker in terms of sub-rule (2) of Rule 374. In order to make the position clear regarding the making of a motion for the suspension of a member, Rule 374 (2) may be amended as proposed.

7. The Committee recommend that the draft amendments to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) shown in the Appendix may be made.

8. The Committee* could not conclude consideration of the notice of various amendments given by Shri Madhu Limaye, M.P., as he wanted some time to be given to him to submit his further statement on his amendments after going through the memorandum prepared by the Secretariat on his amendments. The Committee decided under Rule 285 that all the relevant papers in this case shall be made available to the new committee.

NEW DELHI;
The 27th April, 1966.

HUKAM SINGH,
Chairman,
Rules Committee.

*The term of office of the Committee expires on the 30th April, 1966(A.N.).

APPENDIX

Amendments to the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) as recommended by the Rules Committee.

RULE 2

1. In sub-rule (1) of rule 2, after the definition of the term "Houses", the following definition shall be inserted, namely:—

“‘Leader of the House’ means the Prime Minister, if he is a member of the House, or a Minister who is a member of the House and is nominated by the Prime Minister to function as the Leader of the House.”

RULE 170

2. For rule 170, the following shall be substituted, namely:—

“170. A member other than a Minister who wishes to move a resolution on a day allotted for private members’ resolutions, shall give a notice to that effect at least two days before the date of ballot. The names of all members from whom such notices are received shall be balloted and those members who secure the first three places in the ballot for the day allotted for private members’ resolutions shall be eligible to give notice of one resolution each within two days after the date of the ballot.”

Notice of resolution.

RULE 374

3. In sub-rule (2) of rule 374, for the words “he shall”, the following words shall be substituted, namely:—

“the Speaker shall, on a motion being made,”.



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